

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(CAA)-87(PB)/2017**

**IN THE MATTER OF:**

**Cubby Builders & Developers Pvt. Ors. ....Petitioner**  
**With Zima Builders & Developers Pvt. Ltd.**

**SECTION : UNDER SECTION 230-232 of the Companies Act**

**Order delivered on 10.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Petitioner(s) : Shri Ravi Bassi, Advocate  
For OL (Delhi) : Mr. Amish Tandon & Mr. Ajeyo Sharma, Company Prosecutors  
For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

**ORDER**

One last opportunity is granted to learned standing counsel for the Income Tax Department to file its report with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed before the next date of hearing.

List for further consideration on 31.01.2018.

*Sdl-*  
**(M.M. KUMAR)**  
**PRESIDENT**

*Sdl-*  
**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**10.01.2018**  
**Vineet**